

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1435/94

DATE OF ORDER : 17-09-1997.

Between :-

1. D.Kalidas
2. Abdul Jaleel

... Applicants

And

The General Manager,
Ordnance Factory Project,
Min. of Defence,
Eddumailaram, Medak Dist.

... Respondent

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Counsel for the Applicants : Shri K.Venkateswara Rao

Counsel for the Respondent : Shri V.Rajeshwar Rao, CGSC

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THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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.... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Heard Sri K.Venkateshwar Rao, counsel for the applicant and Sri V.Rajeshwar Rao, standing counsel the respondents.

2. There are 2 applicants in this O.A. They were appointed in the year 1988 in the Same Skilled category Fitters directly. They have joined the service after their juniors have joined due to certain reasons. Hence their seniority in the skilled category ~~was~~ lowered down.

3. This O.A. is filed praying for :-

(i) a declaration that the seniority list of skilled Grade-III Fitters (General) dt.30.3.94 published by the respondents as illegal and without jurisdiction;

(ii)to direct the respondents to follow the merit seniority in the semi-skilled grade as the criteria for fixing the seniority in the skilled grade;

(iii) to declare that the applicants were deemed to have
skilled grade fixing their seniority at appropriate
places;

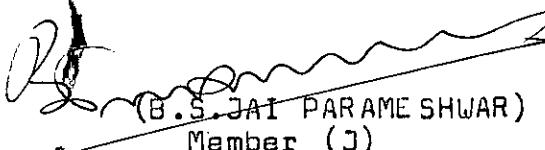
(iv) for a further direction to the respondents to permit the applicants to appear for the trade test or highly skilled grade-II and promote them.

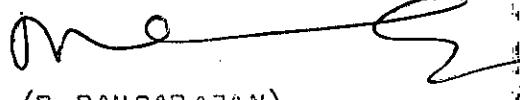
4. By the interim order in this O.A. dt.25-11-94 directions

tain conditions. It is stated that those instructions ~~are~~ ^{have been} complied with. The revision of seniority as prayed for in this OA had been considered in R.A.103/94 in OA 763/93. In that R.A. directions were given to respect the seniority ⁱⁿ of the Skilled Grade. On that .

basis the case of the applicants should also be considered and the
of
applicants should be informed, their seniority position expeditiously.

5. The O.A. is ordered accordingly. No order as to costs.


(B.S. JAI PARAMESHWAR)
Member (J)

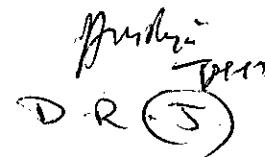

(R. RANGARAJAN)
Member (A)

17.9.97

Dated: 17th September, 1997.

Dictated in Open Court.

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DR (S)

CA.1435/94

1. The General Manager, Ordnance Factory Project, Min. of Defence, Eddumailaram.
2. One copy to K.Venkateswara Rao, Advocate, CAT., Hyd.
3. One copy to V.Rajeswar Rao, Addl.CGSC., CAT., Hyd.
4. One copy to D.R.(A), CAT., Hyd.
5. One duplicate copy.

29/9/87

(2)

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED 17/9/87

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in
O.A. NO. 1435/84

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

